

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 6- M/s Shree Gopal Enterprises

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 26.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 6, M/S SHREE GOPAL
ENTERPRISES**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Shree Gopal Enterprises, the Respondent No. 6, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent is an entity operating under the name and style Shree Gopal Enterprises, situated at Plot No. 356, HSIIDC Phase I, Barhi, District Gannaur, Sonipat, Haryana. The unit is engaged in pre-treatment and dyeing processes and is in possession of a valid Consent to Operate (CTO) up to 30.09.2025.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP), ensuring adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that if there were any technical/operational gaps, they stand rectified upon receiving feedback from statutory authorities.
5. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 5.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 02.01.2025, received on 17.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds, including allegation of effluent dilution in the Primary Effluent Treatment Plant (PETP); use of underground tanks that might facilitate mixing of influent and effluent; absence of a flow meter at the time of inspection; batch operation of the PETP, allegedly once in 3-4 days.
 - 5.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent

submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 5.3. That during the inspection, HSPCB alleged that the lower Biological Oxygen Demand (BOD) and Chemical Oxygen Demand (COD) levels in the effluent indicate potential dilution with fresh water. However, it is respectfully submitted that the observed reduction in pollutants is attributable to the efficiency of the multi-stage Effluent Treatment Plant (ETP) rather than any dilution. Further, the relaxed inlet norms for the Common Effluent Treatment Plant (CETP) negate any incentive to dilute. Had HSPCB examined the Unit's treatment methodology and operational data more thoroughly, it would have found that the reduction in parameters is the natural outcome of a well-functioning ETP, and not a violation of prescribed norms.
- 5.4. That the presence of underground collection tanks, which HSPCB interpreted as a possible site for mixing treated and untreated effluent, is in fact part of a standard industrial layout. These tanks serve to segregate influent and treated streams, with careful labeling and maintenance logs ensuring there is no commingling. The absence of any findings of direct mixing or irregular flow further supports the Unit's contention that HSPCB's assumptions are unwarranted.

- 5.5. That the Primary Effluent Treatment Plant (PETP), which HSPCB stated operates in batch mode once in 3-4 days, does so in line with the variable production cycles of the Unit. This operational schedule does not result in any release of untreated wastewater. Each batch of effluent is fully treated before discharge, and comprehensive records, including daily logbooks and flow data, confirm the effective and consistent operation of the PETP.
- 5.6. That it is a matter of record that when the inspection took place on 08.08.2024, a flow meter was not yet installed. Following the inspection, the Unit promptly installed and calibrated the required flow meter, and this fact has been duly documented through installation certificates and calibration reports. The introduction of a flow meter ensures precise monitoring of both influent and effluent volumes, reflecting the Unit's ongoing commitment to augmenting its pollution control infrastructure and practices.
- 5.7. That the inspection that formed the basis for the Joint Committee Report took place in July-August 2024, whereas the report was submitted much later. The answering respondent respectfully submits that compliance is a dynamic process, and any findings based on outdated data do not reflect the current operational reality. Since the inspection, the answering respondent has implemented multiple corrective measures, including additional flow meters for real-time tracking of water consumption and effluent discharge, enhanced PETP efficiency through extended aeration and multi-stage treatment, and the implementation of automated compliance monitoring systems

to maintain accurate records. Given these developments, the findings of the Joint Committee Report require reconsideration in light of the updated compliance status.

- 5.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 5.9. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized with independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.
6. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.

7. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 6- M/s Shree Gopal Enterprises
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 26.05.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111



**BEFORE THE HON BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

O.A.NO .622OF 2024

IN THE MATTER OF:-

APPLICANT

VARUN GULATI

State of Haryana &Ors.

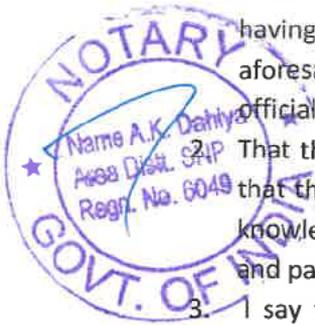
VERSUS

Respondents

AFFIDAVIT

I, MUKESH AGRAWAL S/o Late P.C.AGRAWAL , aged about 55 years R/o BQ174,SHALIMAR BAGH ,DELHI 110088 (Holder of Aadhaar No. 6779 4823 2573) do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.6 M/s SHREE GOPAL ENTERPRISES, having its of fice at Plot No. 356, Phase-1, Barhi, Industrial Estate, Distt. Sonipat, Haryana, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



VERIFICATION:

Mukesh Agrawal
DEPONENT

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed there from. No part of it is false.

Verified at Delhi on this 21th day of February, 2025

Mukesh Agrawal
DEPONENT
21/02/2025

ANNEXURE R-1

8



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonapat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2701

Dated: 09/10/25

To

M/s Shree Gopal Enterprises,
Plot No 356 HSIIDC PH I BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment and dyeing having CTO valid upto 30.09.2025.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit operates PETP in batch mode, once in 3-4 days, as per requirement.
2. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.3	7.6	6.0-9.0	BOD removal- 87.64%, COD removal-91.76%, which is not possible with the existing treatment system installed by the unit (i.e., without any biological treatment), which establishes dilution in PETP with fresh water Non - compliance (Dilution)
Colour	356	BDL	-	
BOD (mg/l)	178	22	500	
COD (mg/l)	996	82	1400	
TSS (mg/l)	77	31	1500	
TDS (mg/l)	1060	824	2100	

3. Unit has made underground collection tank for storage of effluent from process.
4. No flow meter available at PETP inlet for quantification of effluent generation.
5. As per analysis of samples collected from PETP inlet and outlet, approx 87.64% reduction in BOD and 91.76% reduction in COD has been observed at PETP outlet indicating dilution with freshwater in PETP at different stages.

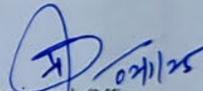
Recommendation of the Team:-

1. Unit shall dismantle the provision of dilution.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.


Regional Officer,
Sonapat Region.

Endst. No. HSPCB/SR/2025/

Dated:

RL

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonapat Region.

SHREE GOPAL ENTERPRISES

Plot No-356, Phase-1, HSIIDC Indl Area, Barhi, Distt. Sonapat (Haryana) 131101
Email id:shreegopal356@yahoo.com

05.02.2025

WITHOUT PREJUDICE

To

The Regional Officer

Haryana State Pollution Control Board (HSPCB)

Sector-15, Sonipat, Haryana

**SUBJECT: DETAILED REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2701 DATED 02.01.2025**

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) dated 08.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981, alleging discrepancies in effluent treatment, dilution concerns, and compliance monitoring at our unit, Shree Gopal Enterprises, located at Plot No. 356, HSIIDC Phase I, Barhi, District Gannaur, Sonipat, Haryana.

3.19. We do not need to dilute in PEPT as alleged because we have to achieve very relaxed norms for CETP inlet.

4. **TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS**

The inspection was conducted on 08.08.2024, while the SCN was issued on 08.01.2025. Since the inspection, we have taken several corrective actions to enhance compliance. We request that our current compliance status be duly considered before any action is taken.

5. **FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS:**

Our facility directly and indirectly employs a significant workforce, and any closure action would result in substantial job losses. Local businesses and suppliers depend on our operations, and an abrupt closure would cause economic disruption. We request the authorities to consider the broader socio-economic impact before initiating any enforcement action.

6. **SUMMARY OF POINTERS:**

- 6.1. Batch operation of PETP is in accordance with industry standards, and effluent treatment is effectively managed.
- 6.2. Effluent treatment complies with norms, and independent testing confirms adherence.

- 3.10. No mixing of treated and untreated effluent occurs at any stage.
- 3.11. We have implemented a new labeling and tracking system to further ensure clear segregation (**Annexure III**).
-

Observation: Absence of Flow Meter at PETP

Response:

- 3.12. We acknowledge the importance of flow meters and confirm that installation has been completed post-inspection.
- 3.13. The flow meter has been calibrated by an authorized agency, ensuring precise monitoring of water intake and effluent discharge.
- 3.14. Supporting documentation, including installation certificates, is enclosed as **Annexure IV**.
-

Observation: Alleged Dilution of Effluent in PETP

Response:

- 3.15. We categorically deny any intentional dilution of effluent.
- 3.16. The observed pollutant reduction is due to the efficiency of our multi-stage treatment process rather than dilution.
- 3.17. Our internal audits and independent third-party lab testing confirm that our treatment process is effective and compliant (**Annexure V**).
- 3.18. To reinforce compliance, we have implemented additional monitoring procedures for effluent treatment.

Observation: Effluent Treatment & Alleged Non-Compliance in Characteristics

Response:

- 3.4. Our BOD and COD levels are within prescribed norms under normal operating conditions.
 - 3.5. The low BOD levels observed in our system are a direct result of the advanced treatment processes we have implemented. Our state-of-the-art effluent treatment setup, and advanced filtration systems, ensures that BOD levels are effectively reduced.
 - 3.6. The high BOD (356 mg/l) in the sampling report may have been an isolated instance due to operational variations.
 - 3.7. We have conducted additional third-party testing, and the latest reports confirm compliance with prescribed norms (**Annexure II**).
 - 3.8. Any observed discrepancies have been addressed through improved process optimization measures.
-

Observation: Presence of Underground Effluent Collection Tanks

Response:

- 3.9. The underground tanks are used solely for segregated collection of treated effluent and influent, ensuring proper compliance.

We take our environmental responsibilities seriously and are committed to adhering to all regulatory requirements. Accordingly, we submit this detailed reply addressing each concern raised in the notice.

2. **BACKGROUND OF THE COMPANY:**

Shree Gopal Enterprises is engaged in pre-treatment and dyeing processes and operates under a valid Consent to Operate (CTO) up to 30.09.2025. Our unit is equipped with a modern Effluent Treatment Plant (ETP), and we maintain strict compliance with environmental regulations, including effluent treatment, water usage monitoring, and hazardous waste management.

3. **RESPONSES TO SPECIFIC ALLEGATIONS:**

Observation: Operation of PETP in Batch Mode (Once in 3-4 Days)

Response:

- 3.1. Our PETP operates in batch mode due to the nature of our production cycle, which varies based on demand.
 - 3.2. The batch operation is in line with industry standards, and all effluent generated during operational periods is properly treated before discharge.
 - 3.3. We maintain detailed logs of PETP operation, which confirm that no untreated effluent is discharged (**Annexure I**).
-

- 6.3. Underground tanks are strictly used for segregation, and no mixing of influent and effluent occurs.
- 6.4. Flow meters have been installed and calibrated post-inspection.
- 6.5. No dilution is occurring; process audits verify compliance.
- 6.6. Corrective actions have been implemented to ensure continued compliance.

In light of the above submissions, we respectfully request:

- a. Withdrawal of the SCN, as compliance has been demonstrated.
- b. Acceptance of supporting documents as evidence of adherence to norms.
- c. A re-inspection opportunity to validate our compliance status.

We reiterate that while dilution has not occurred at our end, we shall adhere to HSPCB's recommendation to ensure best practices in effluent treatment. We reaffirm our commitment to environmental regulations and look forward to a fair resolution of this matter.

Thanking you.

For Shree Gopal Enterprises



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Mobile : 9896551023



Name & Address of Unit : Shree Copal Enterprises Month May-25

DATE	INLET PUMP		PH UNTREATED	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		UNDERCAUSTIC SODA	ALAM	POLY				ON	OFF		
1													
2	10:30	17:20				3398.9				4216	4219		6913.2
3	10:30	17:00				3408.2				4219	4221		6921.3
4				2LG	1LG	3415.8							
5	10:30	18:00				3425.1				4221	4224		6928.5
6	11:00	17:40				3431.9		10 kg		4224	4225		6935.2
7	10:40	17:30				3437.1				4225	4230		6943.5
8													
9	10:30	17:00				3448.4				4230	4232		6948.4
10	10:00	17:30				3456.2				4232	4234		6960.8
11	10:00	16:30				3465.9				4234	4233		6968.1
12						3472.8							
13	10:30	16:40		2LG	1LG	3477.5		8 kg		4233	4236		6975.7
14	10:40	17:30				3486.2				4236	4240		6983.8
15													
16	10:00	17:30				3495.2				4240	4247		6991.0
17	10:10	17:15				3501.8				4247	4254		6998.6
18	10:00	17:00				3509.5				4254	4257		7007.6
19	10:30	17:30		2LG	1LG	3517.3				4257	4258		7014.9
20	11:00	16:30				3524.2				4258	4264		7021.2
21	10:40	16:15				3532.4				4264	4269		7031.7
22													
23	10:20	18:00				3543.4		7 kg		4269	4274		7043.1
24						3540.6				4274	4281		7048.9
25	10:45	17:20				3547.3							
26													
27	10:30	17:30		2LG	1LG	3559.6				4281	4283		7056.8
28	10:30	18:00				3567.9				4283	4289		7067.2
29													
30	10:15	16:50				3581.9				4289	4294		7075.4
31	10:40	17:30				3595.5		11 kg		4294	4297		7084.1

AUTH SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Mobile : 9896551023

Name & Address of Unit : Shree Gopal Enterprises Month Dec-24

DATE	INLET PUMP		PH. UNTREATED	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	Gross Amt REMARKS
	ON	OFF		UMCAUSTIC SODA	ALAM	POLY				ON	OFF		
1-12-24	11:00	16:40		-	-	-	3185.9			4154	4155		6731.7
2	10:00	17:30		-	-	-	3193.5			4155	4159		6739.9
3	-	-		2 lit 1 lit 50g			3200.6			-	-		-
4	-	-		WEDNESDAY			LOST			-	-		-
5	10:00	17:00		-	-	-	3210.1			4159	4162		6746.7
6	10:30	18:00		-	-	-	3218.5			4162	4163		6754.2
7	10:15	18:15		-	-	-	3225.9	13 kg		4163	4166		6760.3
8	-	-		-	-	-	3234.9			-	-		-
9	10:30	18:30		2 lit 1 lit 50g			3239.8			4166	4169		6768.4
10	10:30	17:50		-	-	-	3248.1			4169	4172		6775.7
11	-	-		WEDNESDAY			LOST			-	-		-
12	10:15	17:00		-	-	-	3259.6			4172	4176		6788.1
13	-	-		-	-	-	3268.3			-	-		-
14	10:20	17:20		-	-	-	3277.4	11 kg		4176	4177		6796.7
15	10:40	18:10		-	-	-	3283.2			4177	4180		6806.2
16	10:00	17:30		-	-	-	3287.8			4180	4183		6819.6
17	10:20	18:30		2 lit 1 lit 50g			3296.7			4183	4190		6827.1
18	-	-		WEDNESDAY			LOST			-	-		-
19	10:15	17:00		-	-	-	3309.2			4190	4192		6832.3
20	10:00	17:30		-	-	-	3319.9			4192	4194		6841.5
21	10:30	18:00		-	-	-	3326.7			4194	4195		6850.8
22	10:30	18:00		2 lit 1 lit 50g			333.1			4195	4198		6857.9
23	-	-		-	-	-	3310.6	9 kg		-	-		-
24	10:00	17:20		-	-	-	3348.6			4198	4200		6863.7
25	-	-		WEDNESDAY			LOST			-	-		-
26	10:00	16:30		-	-	-	3355.4			4200	4205		6871.2
27	11:00	17:15		-	-	-	3359.9			4205	4208		6879.3
28	10:40	17:00		2 lit 1 lit 50g			3363.7			4208	4209		6886.6
29	10:30	16:00		-	-	-	3374.7			4209	4214		6896.8
30	-	-		-	-	-	3379.8	10 kg		-	-		-
31	10:30	17:30		-	-	-	3387.3			4214	4216		6904.1



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Mobile : 9896551023

Name & Address of Unit :

Shree Gopal Enterprises

Month Oct-24

DATE	INLET PUMP		PH UNTREATED	CHEMICAL CONSUMPTION			FLOW METERS	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LINEARIC SODA	ALAM	POLY				ON	OFF		
1.10.24							2818.6						
2				HOLIDAY					HOLIDAY				
3				WEDNESDAY CLOSED									
4	10:00						2829.8						
5	10:00	17:15		2 Lt	1 Lt	50 gm	2833.8			4026	4031		6421.3
6	10:00	17:30					2840.6	7 Kg		4031	4037		6431.7
7	10:30	16:40					2848.1			4037	4039		6441.1
8	11:00	18:10					2851.2			4039	4045		6449.4
9				WEDNESDAY CLOSED									
10							2862.6						
11							2868.8						
12				HOLIDAY					HOLIDAY				
13	10:40	17:40		2 Lt	1 Lt	50 gm	2878.5			4045	4050		6455.8
14	10:30	17:50					2886.7			4050	4052		6464.7
15	11:00	18:10					2894.7	8 Kg		4052	4057		6472.3
16				WEDNESDAY CLOSED									
17	10:30	17:30					2906.2			4057	4061		6483.2
18	10:30	16:50					2911.3			4061	4062		6489.7
19							2919.8						
20	10:15	17:00					2926.2			4062	4066		6495.9
21	10:30	18:30		2 Lt	1 Lt	50 gm	2938.8	10 Kg		4066	4072		6503.7
22	10:30	17:00					2940.6			4072	4073		6513.3
23				WEDNESDAY CLOSED									
24	10:40	17:30					2950.7			4073	4076		6520.1
25	11:00	17:30					2959.8			4076	4080		6529.6
26	10:30	16:50					2967.2			4080	4083		6539.9
27	10:00	17:30		2 Lt	1 Lt	50 gm	2971.8			4083	4090		6552.2
28							2981.8						
29	10:15	17:15					2989.4	11 Kg		4090	4092		6560.6
30				WEDNESDAY CLOSED									
31				HOLIDAY					HOLIDAY				

PLACE : SONEPAT

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Name & Address of Unit : Shree Gopal Enterprises

Month Nov-24

DATE	INLET PUMP		PH UNTREATED	CHEMICAL CONSUMPTION			FLOW METER ¹ M ³	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	out flow REMARKS m ³
	ON	OFF		MECHANISTIC SOAP	ALAM	POLY				ON	OFF		
1-11-24							2990.9						
2							2992.9						
3							2995.2						
4							2997.6						
5							2999.4						
6							WEDNESDAY CLOSURE						
7	11:00	16:15					3009.8			4092	4093		6569.7
8	11:00	16:30					3019.3			4093	4096		6578.4
9	10:00	17:00					3027.2			4096	4098		6585.4
10	10:30	17:40		2 lit	1 lit	soj	3031.8			4098	4101		6592.5
11	10:30	17:20					3043.2			4101	4105		6601.3
12	10:00	18:00					3049.9		12 kg	4105	4106		6611.7
13							WEDNESDAY CLOSURE						
14	10:10	17:40					3060.7			4106	4110		6618.5
15							3068.6						
16	10:20	18:00					3077.1			4110	4115		6626.4
17	10:30	17:31		2 lit	1 lit	soj	3083.2			4115	4119		6632.5
18	10:45	18:00					3092.9			4119	4122		6639.8
19	10:15	17:45					3100.7			4122	4123		6648.2
20							WEDNESDAY CLOSURE						
21	10:40	18:20					3111.6		13 kg	4123	4130		6657.4
22	10:30	18:00					3119.9			4130	4134		6664.6
23	10:15	17:30					3127.7			4134	4137		6676.2
24							3135.8						
25	10:00	17:30		2 lit	1 lit	soj	3142.5			4137	4142		6684.1
26	10:15	17:00					3149.3			4142	4143		6692.5
27							WEDNESDAY CLOSURE						
28	10:30	16:30					3157.7			4143	4150		6702.1
29	10:30	17:00					3169.4		18 kg	4150	4152		6741.5
30	10:00	16:50					3177.3			4152	4154		6719.3

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Month Aug-24



Name & Address of Unit : Shree Gopal Enterprises

DATE	INLET PUMP		PH UNTREATED	CHEMICAL CONSUMPTION			FLOW METER	PH Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		UNSAFETY DOGA	ALAM	POLY				ON	OFF		
1-8-24	10:30	16:40		2 Lt	1 Lt	50g	2452.1		10 Kg	3886	3890		6095.10
	11:10	17:30					2461.1			3890	3892		6103.0
	10:40	17:30					2468.6			3892	3897		6112.8
							2476.7			3897	3901		6121.4
							2484.1			3901	3903		6132.2
	10:00	17:10					2490.5						6139.6
	10:15	16:30								3903	3909		
			WEDNESDAY				CLOSED						6147.9
	10:30	17:30		2 Lt	1 Lt	50g	2500.5						6157.3
							2508.4		15 Kg	3909	3910		6166.7
							2514.6			3910	3915		6174.2
	10:15	18:00					2518.6			3915	3921		
	10:00	17:50					2526.3			3921	3923		
	11:00	16:50					2531.7						
			WEDNESDAY				CLOSED			HOLIDAY			
			HOLIDAY										6181.2
				2 Lt	1 Lt	50g	2545.1			3923	3930		6187.9
							2550.5			3930	3931		
							2555.3			HOLIDAY			
	10:40	17:30											
	10:30	17:30		HOLIDAY									
							2565.8						6198.9
			WEDNESDAY				CLOSED			8 Kg	3931		6210.7
							2573.7			3935	3940		6217.8
	16:15	17:00					2582.6			3940	3943		6237.9
	10:00	17:15					2590.1			3943	3944		
	11:00	17:30		2 Lt	1 Lt	50g	2598.2			HOLIDAY			
	10:40	16:00	HOLIDAY										
							2608.0						6229.6
			WEDNESDAY				CLOSED				3944	3949	6237.6
							2612.8			3949	3955		6244.3
	10:30	15:20					2617.3		7 Kg	3955	3959		
	10:40	18:00					2621.5						
	10:30	16:00											

PLACE : SONEPAT

ETP OPERATOR

PIONEER ENVIRO TECH (Environment Consultant)

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Mobile : 9896551023

Name & Address of Unit : Shree Gopal Enterprises Month Sep-24

DATE	INLET PUMP		PH UNTREATED	CHEMICAL CONSUMPTION			FLOW METER ^{m³}	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		AMBIKANTIC SODA	ALAM	POLY				ON	OFF		
1-9-24	10:00	17:15		-	-	-	2629.8			3959	3962		6253.3
2	10:30	18:00		-	-	-	2636.9			3962	3965		6260.6
3	10:40	17:30		2 Lt	1 Lt	5 gr	2643.7			3965	3966		6267.9
4				WEDNESDAY			CLOSED						
5				-	-	-	2656.2						
6	10:30	16:40		-	-	-	2659.0			3966	3970		6277.3
7	10:00	16:30		-	-	-	2665.8	6 kg		3970	3972		6283.4
8	10:30	17:30		-	-	-	2673.7			3972	3976		6291.6
9				-	-	-	2681.8						
10				-	-	-	2686.8						
11				WEDNESDAY			CLOSED						
12	10:00	18:00		2 Lt	1 Lt	5 gr	2697.7			3976	3978		6297.7
13	10:00	18:30		-	-	-	2703.5			3978	3981		6303.4
14	10:30	17:10		-	-	-	2710.3	9 kg		3981	3982		6312.9
15	10:30	17:10		-	-	-	2717.8			3982	3987		6321.8
16	11:00	16:50		-	-	-	2726.3			3987	3990		6332.3
17				-	-	-	2733.0						
18				WEDNESDAY			CLOSED						
19	10:40	17:25		-	-	-	2741.4			3990	3995		6341.5
20	10:30	16:30		2 Lt	1 Lt	5 gr	2750.6			3995	3998		6349.0
21				-	-	-	2755.2						
22	10:30	16:00		-	-	-	2769.6			3998	4003		6357.2
23	10:30	16:00		-	-	-	2769.6	14 kg		4003	4009		6366.3
24	10:40	17:15		-	-	-	2772.7			4009	4011		6376.6
25	10:00	17:30		-	-	-	2779.1						
26				WEDNESDAY			CLOSED						
27	10:15	16:40		-	-	-	2787.3			4011	4014		6389.9
28	10:30	16:30		2 Lt	1 Lt	5 gr	2796.4			4014	4015		6390.8
29	10:30	17:00		-	-	-	2800.7			4015	4020		6404.2
30	10:20	17:30		-	-	-	2808.7			4020	4026		6412.3
30				-	-	-	2812.7	12 kg					



ASIA ENVIRO LAB

4082

22

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonapat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/SGE/25012025/WW/01 Reporting Date : 30/01/2025

Issued to:
M/s Shree Gopal Enterprises
Plot No.-356, HSIIDC, Phase-1, Barhi,
Distt-Sonapat, Haryana

Sample I'd : AEL/SGE/250125/WW/01
Date : 25.01.2025
Period of testing : 25.01.2025 to 30.01.2025

SAMPLE PARTICULARS:

Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	25.01.2025
Point of Sample Collection	ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.84	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	792.0	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27° C for 3 days	mg/l	318.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	252.0	APHA 23 rd Ed. 2540 D
5	Oil & Grease	mg/l	17.6	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	862.0	APHA 23 rd Ed. 2540 C

Checked By

Authorized Signatory



- Note: 1. The result listed refer only to the tested samples and applicable parameters.
 2. Sample will be destroyed one month from the date of issue of test certificate.
 3. Any complaints about this report should be communicated within 7 days of issue of this report.
 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



Test Report

Report No.: AEL/SGE/25012025/WW/02	Reporting Date : 30/01/2025
------------------------------------	-----------------------------

Issued to: M/s Shree Gopal Enterprises Plot No.-356, HSIIDC, Phase-1, Barhi, Distt-Sonipat, Haryana	Sample I'd : AEL/SGE/250125/WW/02 Date : 25.01.2025 Period of testing : 25.01.2025 to 30.01.2025
--	--

SAMPLE PARTICULARS:

Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	25.01.2025
Point of Sample Collection	ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standards Limit as per HSPCB	Test Protocol
1	pH	--	7.95	6.0-9.0	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	356.0	1400	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27° C for 3 days	mg/l	112.0	500	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	68.0	1500	APHA 23 rd Ed. 2540 D
5	Oil & Grease	mg/l	4.5	15	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	796.0	2100	APHA 23 rd Ed. 2540 C

Remark:- N.D.- Not Detectable, N.S.-Not Specified, Standard Limits as per party consent

Checked By 

Authorized Signatory 

- Note: 1. The result listed refer only to the tested samples and applicable parameters.
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N 29°5'56.18976" LAT

E 77°2'43.0134" LON

Altitude: 221 m a.s.l

04/02/2025 1:26 pm

Location provider: Fused

No street

Barhi 131101

Haryana

India



ASIA ENVIRO LAB

4086

26

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonapat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

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Checked By

Authorized Signatory



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Sr. No.	Parameters	Unit	Results	Standards Limit as per HSPCB	Test Protocol
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6	Total Dissolved Solids	mg/l	796.0	2100	APHA 23 rd Ed. 2540 C

Remark:- N.D.- Not Detectable, N.S.-Not Specified, Standard Limits as per party consent

Checked By



- Note: 1. The result listed refer only to the tested samples and applicable parameters.
- 2. Sample will be destroyed one month from the date of issue of test certificate.
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- 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **24th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.

Sb

Archna Yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani Chawla

Chinmay Dubey

Rhythm Katyal

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

For SHREE GOPAL ENTERPRISES

[Signature]
Client

Partner

SHREE GOPAL ENTERPRISES

356 HSIIDC INDUSTRIAL ESTATE BARHI PHASE 1, SONIPAT

Resolved That Mr Mukesh Agrawal (Partner) is hereby authorized on behalf of M/S Shree Gopal Enterprises to initiate , file defend, represent and conduct legal cases, proceedings or claim in any court of law , tribunal or any other judicial or quasi judicial authority in connection with business or matter of the company.

Resolved further that Mr Mukesh Agrawal is hereby authorized to sign , verify , and submit all necessary documents, affidavit , pleadings application . and undertaking and to appoint advocates , solicitors and other professionals as may be required for such proceedings.

Resolved further that all action taken by Mr Mukesh Agrawal in connection with the above matters be and are hereby ratified and conf....

For Shree Gopal Enterprises


Partner





भारत सरकार



आधार

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

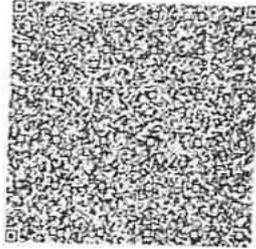
नामांकन क्रम/ Enrolment No.: 1444/70072/00749

Download Date: 04/11/2021

To
मुकेश अग्रवाल
Mukesh Agrawal
S/O Padam Chand Agrawal
HOUSE NO.-174
BLOCK-B.Q.
SHALIMAR BAGH
North West Delhi - 110088
9310444910

Issue Date: 06/07/2017

Signature Not Verified
Date: 06/07/2017
Time: 11:58:51



आपका आधार क्रमांक / Your Aadhaar No. :

██████████ 2573
VID : 9127 0937 7448 6791

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



मुकेश अग्रवाल
Mukesh Agrawal
जन्म तिथि/DOB: 27/07/1969
पुरुष/ MALE

Issue Date: 06/07/2017

██████████ 2573
VID : 9127 0937 7448 6791

मेरा आधार, मेरी पहचान



Government of India



AADHAAR

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- सुरक्षित QR कोड / ऑफलाइन XML / ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

IDENTIFICATION

- Aadhaar is a proof of identity, not of citizenship.
- Verify identity using Secure QR Code/ Offline XML/ Online Authentication.
- This is electronically generated letter.

- आधार देश भर में मान्य है।
- आधार कई सरकारी और गैर सरकारी सेवाओं को पाना आसान बनाता है।
- आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें।
- आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ।
- Aadhaar is valid throughout the country.
- Aadhaar helps you avail various Government and non-Government services easily.
- Keep your mobile number & email ID updated in Aadhaar.
- Carry Aadhaar in your smart phone – use mAadhaar App.

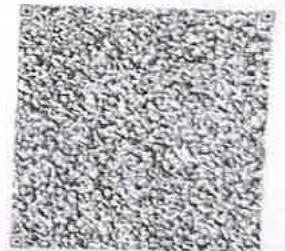


भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



पता:
S/O पदम चंद अग्रवाल, हाउस नं.-174, ब्लॉक-बी.क्यू,
शालीमार बाग, नॉर्थ वेस्ट दिल्ली,
दिल्ली - 110088

Address:
S/O Padam Chand Agrawal, HOUSE NO.-
174, BLOCK-B.Q., SHALIMAR BAGH, North
West Delhi,
Delhi - 110088



██████████ 2573
VID : 9127 0937 7448 6791

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Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 26, 2025 at 3:26 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>

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Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager



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6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
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Satram Dass B & Co. made the following annotations

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